

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 113 of 2011

[Arising out of Order-in-Appeal No OIA-85/2010/BVR/KCG/COMMR-A-/AHD dated 16.11.2010 passed by Commissioner (Appeal) of Central Excise & ST, Bhavnagar]

Krishna Services

.... Appellant

Opp. Govt High School,
Taluka Panchayat Road, Ranavav,
PORBANDAR, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay
Marg, Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat

APPEARANCE :

Shri R. Subramanya, Advocate for the Appellant
Shri S.K. Shukla, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10019 / 2020

DATE OF HEARING/ DECISION : 07.01.2020

RAMESH NAIR :

Shri R. Subramanya, learned Counsel submits that the appellant have opted for Sabka Viswas (Dispute Resolution) Scheme, 2019 and the same has been accepted by the department, as per the discharge certificate dated 01 January 2020. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**